

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 215 of 2020

In the matter of:

Innova Home Buyers Neyveli Association

....Appellant

Vs.

P dot G Construction Pvt. Ltd. & Ors.

....Respondents

Present:

**Appellant: Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates**

**Respondent: Mr. Abhishek Sharma and Ms. Ansha Mahajan for
R-1&4**

ORDER

06.02.2020: Issue notice. Mr. Abhishek Sharma, Advocate accepts notice on behalf of 1st and 4th Respondent. No further notice needs to be issued on them. Respondent No. 1 and 4 are allowed to file reply.

Let notice be issued on rest of the respondents by speed post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of rest of the Respondents, let notice be also issued through email.

List the matter for admission (after notice) on **25th February, 2020**.

Meanwhile, the decision taken by the Adjudicating Authority will be subject to outcome of the appeal.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/nn